

**GOVERNMENT OF INDIA
COMMUNICATIONS AND INFORMATION TECHNOLOGY
LOK SABHA**

UNSTARRED QUESTION NO:3995
ANSWERED ON:17.05.2006
RADIATION BY CELLULAR TRANSMISSION TOWERS
Ahir Shri Hansraj Gangaram;Subba Shri Moni Kumar

Will the Minister of COMMUNICATIONS AND INFORMATION TECHNOLOGY be pleased to state:

- (a) whether Mumbai High Court has directed the Government to set up a Committee so as to lay down the guidelines relating to installation and study of radiation caused by the Cellular transmission towers;
- (b) if so, whether the Government has set up the said Committee;
- (c) if so, the details thereof alongwith the recommendations made by the Committee thereon; and
- (d) the action taken/proposed to be taken on the recommendations made?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS AND INFORMATION TECHNOLOGY (DR. SHAKEEL AHMAD)

(a) to (d) In pursuance of the directions of the Hon`ble High Court of Mumbai in Writ Petition No. 2112 of 2004 on health Hazard due to mobile towers and other issues, Ministry of Health and Family Welfare has set up a Committee on 3rd March 2006 under the Chairmanship of Director General (DG), Indian Council of Medical Research (ICMR) with a mandate to submit report within three months. The constitution of Committee is as follows: -

(i) Director General - Chairman
Indian Council of Medical Reasearch (ICMR)

(ii) Director General of Health Services - Member
(DGHS) or his nominee

(iii) Head of Neurosurgery Department, - Member
All India Institute of Medical Sciences
(AIIMS) or his nominee

(iv) Director, Post Graduate Institute (PGI), - Member
Chandigarh or his nominee